

Central Administrative Tribunal Principal Bench, New Delhi

CP No. 124/2020 in O.A. No.3076/2018 MA No.1845/2020

This the 7th day of December, 2020

(Through Video Conferencing)

Hon'ble Mr. R.N. Singh, Member (J) Hon'ble Mr. Mohd. Jamshed, Member (A)

Mallu Ram Jhakar, aged 81 years, S/o Late Sh. Shiv Lal, Retired Head Clerk from MCD, R/o A-1/66-A, Sewak Park, Najafgarh Road, Uttam Nagar, New Delhi.

petitioner

(through Advocate Mr. Yogesh Sharma)

Versus

- Sh. Gyanesh Bharti,
 Commissioner,
 South Delhi Municipal Corporation,
 9th Floor, SPM Civic Centre, New Delhi 2.
- 2. Sh. K. L. Kaushik,
 Dy. Controller of Accounts,
 M South Delhi Municipal Corporation,
 9th Floor, SPM, Civic Centre, New Delhi 2.

.. Respondents

(through Advocate Mr. R. K. Jain)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

Mr. Yogesh Sharma, learned counsel for the petitioner, at the outset, has very fairly submitted that in pursuance of the direction of the Tribunal, the respondents have released the payments to the petitioner. However, he adds that the respondents have not given any due and drawn statement to the petitioner.

- 2. Mr. R. K. Jain, learned counsel for the respondents submits that the due and drawn statement shall be given to the petitioner within four weeks.
- 3. In view of the aforesaid, the present Contempt Petition is closed. Notices are discharged.
- 4. In view of the aforesaid, the MA No. 1845/2020 has become infructuous. The same is disposed of accordingly.

(Mohd. Jamshed) Member (A) (R. N. Singh)
Member (J)

/uma/ankit/neetu